

ÜITEM NO.45

COURT NO.9 SECTION XI
S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 34066-34067/2009
(Arising out of impugned final judgment and order dated 04/09/2009
in CMRA No. 226233/2009 04/09/2009 in FA No. 31/1993 04/09/2009 in
CMA No. 16971/1997 04/09/2009 in FA No. 31/1993 passed by the High
Court Of Judicature at Allahabad)

HINDUSTAN AERONAUTICS LIMITED

Petitioner(s)

VERSUS

KRISHNA DULARI (D) THR LRS. & ORS

Respondent(s)

(with appln. (s) for c/delay in filing process fee and substitution
of deceased respondent and interim relief and office report)
(For final disposal)

Date : 22/02/2016 These petitions were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE V. GOPALA GOWDA

HON'BLE MR. JUSTICE ARUN MISHRA

For Petitioner(s) Mr. V. Giri, Sr. Adv.

Mr. T.V.S. Raghavendra Sreyas, Adv.

Mr. Ambuj Agrawal, Adv.

Mr. Dhananjay Baijal, Adv.

Mr. N. Sai Vinod, Adv.

Mr. Nikhil Nayyar, Adv.

For Respondent(s) Mr. Dhruv Mehta, Sr. Adv.

Mr. Arvind Verma, Sr. Adv.

Mr. Anurag Kishore, Adv.

Mr. M. Singh, Adv.

Mr. Gunnam Venkateswara Rao, Adv.

Mr. Rajesh Kumar, Adv.

UPON hearing the counsel the Court made the following

O R D E R

At joint request, list after two weeks.

(VINOD KUMAR)

COURT MASTER (MALA KUMARI SHARMA)

COURT MASTER